

**Government of Jammu and Kashmir  
Mining Department  
Civil Secretariat, Jammu & Kashmir**

**Notification**

**Jammu, the 22<sup>nd</sup> of April, 2026**

**S.O. 119.-** In exercise of the powers conferred by section 15 read with section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government of Jammu and Kashmir hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, namely:-

1. In Rule 2, in clause (vii), the proviso thereto shall be omitted.
2. In Rule 13, the second and third proviso shall be omitted.

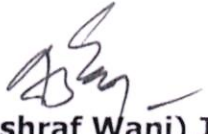
**By order of the Hon'ble Lieutenant Governor.**

**Sd/-  
(Ashwani Kumar) IAS,  
Financial Commissioner (Additional Chief Secretary)**

No: GM-LEG/73/2024-04  
Copy to the:-

Dated: 22.04.2026

1. All Financial Commissioner(s) (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Divisional Commissioner, Kashmir/ Jammu.
8. All Heads of Departments/ Managing Directors.
9. All Deputy Commissioners.
10. Director, Achieves, Archeology and Museums, J&K.
11. Director, Geology and Mining, J&K.
12. All Senior Superintendent of Police.
13. Managing Director, J&K Mineral Limited Corporation.
14. General Manager, Government Press, Jammu / Srinagar.
15. Private Secretary to Financial Commissioner (ACS), Mining Department.
16. All concerned officers.
17. In-charge Website, Mining Department.

  
**(Mohammad Ashraf Wani) JKAS  
Under Secretary to the Government**